

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:401
ANSWERED ON:22.04.2002
VIOLATION OF FOREST CONSERVATION ACT, 1980
N.T. SHANMUGAM

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of complaints received from various States during 2001-02 regarding violation of Forest (Conservation) Act, 1980 and pending with the Union Government for disposal, State-wise; and

(b) the stringent action taken by the Government to arrest the alarming increase in the violation of the said Act?

Answer

MINISTER FOR ENVIRONMENT AND FORESTS (SHRI T.R.BAALU)

(a) and (b) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN PARTS (a) AND (b) OF REPLY TO THE LOK SABHA STARRED QUESTION NO. 401 BY N.T. SHANMUGAM REGARDING `VIOLATION OF FOREST (CONSERVATION) ACT, 1980` DUE FOR REPLY ON 22.04.2002.

(a) The State Government of Andhra Pradesh reported that during 2001-02, violation of Forest (Conservation) Act, 1980 has taken place in construction of Karka Reservoir Irrigation Tank in Vishakhapatnam and dumping of overburden in Karimnagar district by M/s Singareni Collieries Company Ltd. No other State Government has reported any cases of the said Act. However, from the proposals sent by the State Governments during 2001-02 for seeking approvals under the Act, a number of cases of violation have come to the notice of the Central Government. The list of the pending cases for 2001-02 where violations have been reported in the project proposals is at Annexure.

(b) No alarming increase in the violation of the Forest (Conservation) Act, 1980 has come to the notice of the Central Government. However, when violation of the Act comes to the notice of the Central Government, the concerned State Government is asked to fix up the responsibility and take action against the person held responsible for the violation.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE STATEMENT OF THE LOK SABHA STARRED QUESTION N BY SHRI N.T. SHANMUGAM REGARDING `VIOLATION OF FOREST (CONSERVATION) ACT, 1980` DUE FOR REPI 22.04.2002.

PROPOSAL

Diversion of 571.30 hectare forest land for construction of Subansiri Lower Hydroelectric Project, Assam

Diversion of 24.98 hectare forest land for construction of Dalwe-II percolation tank, Maharashtra

Diversion of 569.72 hectare forest land for construction of Karwaffa Nalla Medium Irrigation Project, Maharashtra.

Diversion of 45.148 hectare forest land for renewal of fireclay mines of Shri B.C. Sahu, Orissa.

Diversion of 34.00 hectare forest land for establishment of industrial estate at Namsai, Arunachal Pradesh.

Diversion of 25.93 hectare forest land for establishment of industrial estate at Bogapani, Arunachal Pradesh.

Diversion of 1.816 ha. forest land in favour of Army, Rajasthan

Diversion of 4.077 ha. forest land for mining of masonry stone by Nawab Ali, Rajasthan

Diversion of 0.0098 ha. of forest land for renewal of 9 leases, Uttaranchal

Diversion of 4.8718 ha. of forest land for lease of Rampur Jagir, Uttar Pradesh

Diversion of 7.05 ha. of forest land for Tembju Lift irrigation project, Maharashtra

Diversion of 0.21 ha. of forest land for road, Dadra & Nagar Haveli

Diversion of 1.30 ha. of forest land for road, Dadra & Nagar Haveli

Diversion of 18.2296 hectare forest land for renewal of asbestos mine by Shri B.L. Newatia, Orissa.

Stone quarry by Shri Anil Kumar, Jharkhand

Diversion of 2.02 hectare forest land for renewal of mining lease of B. Tiwari, Jharkhand

Diversion of 0.90 hectare forest land for renewal of mining lease of Bajrang Stone Works, Jharkhand

Diversion of 0.0154 hectare forest land for approach road on Nabha-Malerkotla road, Punjab

Diversion of 0.084 hectare forest land for Engineering Colege owned by M/s Saptagiri Education Trust, Kanceepuram, Tamilnadu

Diversion of 6.4752 hectare forest land for construction of Yeluru Right Bank Canal, Andhra Pradesh

Diversion of 11.84 ha. forest land in favour of Tamilnadu Mineral Development Corp. (TAMIN), Tamilnadu